

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 284 OF 2017 &
IA NO. 738 OF 2017**

Dated: 13th November, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Adani Power Rajasthan Limited

... Appellant(s)

Vs.

Rajasthan Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Poonam Verma
Ms. Abiha Zaidi

Counsel for the Respondent(s) : Mr. Raj Kumar Mehta
Ms. Himanshi Andley for R-1

Ms. Swapna Seshadri
Mr. Ashwin Ramanathan
Ms. Parichita Chowdhury for 2, 3, 4 & 5

ORDER

IA No. 738 of 2017 (for exemption from filing certified copy of the impugned order) is allowed.

Learned counsel for the State Commission states that the State Commission does not wish to file any reply.

Learned counsel for respondent Nos.2 to 5 seeks four weeks time to file reply. He may file the same on or before 12.12.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on **23.01.2018**.

**(S.D. Dubey)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**